

from the date of regular employment of a Government servant. In the present case, the earlier service of these employees (who were initially recruited on contract/casual basis) prior to their regularisation cannot be taken into account for reckoning the qualifying period for gratuity.

**Demand No. 8 : Enforced halt/Ship journey
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The demand is under consideration.

Demand No. 9 : Children Education Allowance.

Under existing instructions this allowance is admissible only where schools of requisite standard are not available in the place of posting of a Government servant. The purpose is to compensate the employee who may have to get his children education elsewhere. It has been ascertained that adequate educational facilities are available in the schools located in Port Blair and, therefore, the children of the employees have adequate facilities for education in Port Blair itself. Hence the allowance is not admissible.

Unlimited production of VIM

4580. SHRI SATYAGOPAL MISRA: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 4251 on 17 December, 1980 regarding excess capacity utilisation of M/s. Hindustan Lever, and state :

(a) whether MRTP and FERA Companies like Hindustan Lever Ltd. are indulging in unlimited production of mass consumption item like VIM merely on the strength of Registration Certificate ;

(b) whether scourers like VIM have their base material a common clay found in many parts of the country and involve no technology at all ;

(c) whether exorbitant rates are being charged for selling VIM; there-by resulting in loss of precious foreign exchange through dividends ;

(d) whether Government had indicated on 24 June, 1976 vide D.O.No. 9/36/74-CII that capacities of such scourers are to be regulated ; and

(e) if so the reasons for the inordinate delay in reaching decisions in this regard ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI) : (a) The manufacture of "scourers" is outside the purview

of the Industries (Development & Regulation) Act, 1951. Hence, there are no legal constraints on its production.

(b) The base material required for manufacture of scourers is marble powder to which other chemicals like water softening agents, soda ash and degreasing/detergent compounds, etc. are also added.

(c) There is no statutory price control in relation to this item.

(d) and (e): As the manufacture of scourers is outside the purview of Industries (Development & Regulation) Act, 1951, it is not possible to regulate capacities under the provisions of this enactment.

Reservation for Children of Military Personnel in Technical and Medical Institutions

4581. PROF. NARAIN CHAND PARASHAR :

Will the Minister of DEFENCE be pleased to state :

(a) whether the children of ex-service-men or serving military personnel are assured of any reservation for admission in the technical and medical institutions like Engineering Colleges, Medical Colleges, etc.;

(b) if so, the exact number of reservations for them in Engineering and Medical Colleges ; and

(c) if not, the reasons therefor and whether any such quota would be fixed for their wards ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) Engineering/Technical Colleges	272
Medical Colleges	142

(c) Does not arise.

Metalling of Manali-Leh Road

✓ 4582. PROF. NARAIN CHAND PARASHAR :

Will the Minister of DEFENCE be pleased to state :

(a) whether the Manali-Leh road has been metalled and opened to vehicular traffic for the public ;